20	WITHER ANSWERS TO	[KAJTA SADITA]	Official Ted Questions
Sl.No.	States		Urban
19.	Mizoram		0.6
20.	Nagaland		1.4
21.	Odisha		17.7
22.	Puducherry		0.1
23.	Punjab		18.4
24.	Rajasthan		33.2
25.	Sikkim		0.1
26.	Tamil Nadu		43.5
27.	Tripura		0.9
28.	Uttar Pradesh		137.3
29.	Uttarakhand		7.5
30.	West Bengal		62.5
31.	Andaman and Nicoba	r Island	0.004
32.	Chandigarh		0.92
33.	Dadra and Nagar		0.25
34.	Daman and Diu		0.54
35.	Lakshwadeep		0.01
95	All India		764.7

[RAJYA SABHA]

Unstarred Questions

Steps to attract investors

2072. SHRI SANJAY RAUT: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that FIIs are pulling out of India;
- (b) if so, the reasons therefor;

Written Answers to

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(c) whether it is also a fact that Indian investment rating has dipped down from 8.9 per cent from last fiscal year to about 6.5 per cent; and

(d) the concrete steps that Government is taking to attract investors again into India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No Sir. The net investments made by Foreign Institutional Investors (FIIs) under the Portfolio Investment Scheme (PIS) during the last three financial years have been positive. The details of FIIs investments (Equity +Debt) during the last three financial years are as under:

(Amount in INR Crores)

Financial Year	Gross Purchases	Gross Sales	Net Investment
2009-10	8,46,438	7,03,780	1,42,658
2010-11	9,92,599	8,46,161	1,46,438
2011-12	9,21,285	8,27,562	93,725
2012-13 (1st April -31st July, 2012)	2,41,219	2,28,049	13, 170

Source: SEBI

Written Answers to

- (b) Does not arise in view of the (a) above.
- (c) Six major international credit rating agencies usually rate India's sovereign debt. These are: Standard and Poor's (S and P), Moody's Investor Services, Fitch Ratings, Dominion Bond Rating Service (DBRS), Japanese Credit Rating Agency (JCRA) and Rating and Investment Information Inc., Tokyo (R and I). All the six agencies have rated India's long-term foreign currency dominated sovereign debt as investment grade. None of these agencies have downgraded the rating on India's sovereign debt below investment grade.

As regards India's GDP growth rate, there has been a slowdown in GDP growth from 8.4 per cent in 2010-11 to 6.5 per cent during 2011-12.

- (d) Government has been making concerted efforts to attract foreign investors to India. Some of the Key steps taken recently are:
 - In the Budget 2011-12, the Qualified Foreign Investor (QFI) scheme was introduced allowing foreign investors to invest in Mutual Funds, subject to certain conditions. On 1st January 2012, the Government explained

this scheme to allow QFIs to directly invest in Indian Equity Market. As announced in Budget 2012-13, QFI can now also invest in corporate bonds.

- The limit for FII investment in long-term corporate bonds issued by the companies in the infrastructure sector was raised from USD 5 billion to USD 25 billion in March 2011.
- In November 2011, the limit for FII investment in Government Securities and Corporate bonds was raised by USD 5 billion each, thus raising the cap for FII Investment to USD 15 billion in Government Securities and to USD 20 billion in Corporate bonds.
- On June 25, 2012, the FII limit for investment in Government Securities was further enhanced by USD 5 billion raising the cap to USD 20 billion.

Loan to JP Associates with guarantee

†2073. SHRI NARESH AGRAWAL: Will the Minister of FINANCE be pleased to state:

- whether it is a fact that JP Associates has taken 45 thousand crore loan from nationalised banks:
- whether it is a also a fact that banks have given this loan without obtaining collateral guarantee which, as per terms and conditions bank cannot do; and
- whether it is also a fact that JP Associates is not repaying this amount; if so, the guilty individuals thereof, and the action taken by Government against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) In accordance with the practices and usages customary amongst the banks and in conformity with provisions of statutes governing the financial institutions as also the provisions of the Public Financial Institutions (Obligations as to Fidelity and Secrecy) Act, 1983, information relating to the details of the individual borrower of the banks is not divulged. Public Sector Banks (PSBs) are governed by their Board driven policies. They have been advised by the Reserve Bank of India (RBI) to prepare a well-defined loan policy approved by their

[†] Original notice of the question was received in Hindi.